

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2019**

Subject : Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for enforcement of 'must run' status granted to solar power project and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : Andhra Pradesh State Load Dispatch Centre & Ors.

Date of Hearing : 21.1.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, PDPL  
Ms. Aparajita Upadhyay, Advocate, PDPL  
Shri Rakesh Shah, PDPL  
Shri S. Vallinayagam, Advocate, APSLDC  
Shri Venkatesh, Advocate, NTPC  
Shri Suhael Buttan, Advocate, NTPC  
Ms. Lasya Pamidi, Advocate, NTPC  
Shri S.K Mathusudhan, SB Energy  
Shri Alok Kumar Mishra, SRLDC

**Record of Proceedings**

During the hearing, the learned counsels for the Petitioner and the Respondents, APSLDC, NTPC and SRLDC, advanced extensive arguments in support of their contentions on the maintainability of the Petition and on merit and reiterated the submissions made in their respective pleadings. Learned counsels for the parties further relied on the judgments of the Hon`ble Supreme Court and High Court.

2. After hearing the learned counsels for the parties, the Commission directed the Respondent, APSLDC to file the information regarding generation and curtailment data of every time block of all the generating stations for the months of October, 2019 and December, 2019 on or before, 15.2.2020, with copy to each other. The Commission directed that due date of filling of above information should be strictly complied with. No extension shall be granted on any account.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

